

DIVISION BENCH

ITEM NO.114

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) NO.04/ALD/2024

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 15th April, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	M/S PANOLI INTERMEDIATES (INDIA) PRIVATE LIMITED V/S MAGMA INDUSTRIES LIMITED
UNDER SECTION	9 OF IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Ms. Swechcha Mishra, Adv. : *For the Operational Creditor*

Sh. Aditya Singh, Adv. : *For the Corporate Debtor*

ORDER

Ld. Counsels representing the parties are present through VC.

- 1.** Ld. Counsel representing the Operational Creditor states that she has recently been engaged in the matter, and she seeks one week time to file her vakalatnama.
- 2.** She is also directed to supply the corrected version of the petition to the Ld. Counsel representing the Corporate Debtor within a period of three days on the email ID to be shared in the chat box today itself.
- 3.** Thereafter, reply be filed by the Corporate Debtor within a period of two weeks by serving an advance copy to the other side.
- 4.** Let the matter be adjourned for further hearing on 17th May, 2024.

-Sd-

**(Ashish Verma)
Member (Technical)**

15th April, 2024

*Kavya Prakash Srivastava
(Stenographer)*

-Sd-

**(Praveen Gupta)
Member (Judicial)**